

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 393/2000

... H. S. Singh, Sonam Applicant.

VERSUS

Union of India & Ors Respondents.

For the Applicant(s) Mr. B. K. Sharma,
" S. Sarma,
" Mr. Goswami,

For the Respondents, Sr. C.G.S.C

NOTES OF THE REGISTRY

DATE

ORDER

This application is in form
but not in the application
Petition No. 393/2000
M.P. No. C
for Rs. 50/- and
IPO/B.D. No. 50 3427
Dated 18.10.2000

Dy. Registrar

17.11.00 Present : The Hon'ble Mr Justice
D.N. Chowdhury, Vice-Chairman.

Heard Mr S. Sarma, learned counsel for the applicant and Mr A. Deb Roy, learned & Sr. C.G.S.C for the respondents.

Issue notice to show cause as to why this application shall not be admitted. Returnable by 4 weeks.

List on 18.12.2000 for show cause and admission.

Vice-Chairman

pg

A.D.B.
(24)

10.1.2001 Heard Mr S. Sarma, learned counsel for the applicant. The application is admitted. Six weeks time allowed to the respondents for filing of written statement. List it on 22.2.01 for orders.

Vice-Chairman

nkm

22.2 - M.S. B. Admitted to 5.3.2001,

M.S.
A.K.S.
22.2

Service of Notice is not completed.

① Service report are still awaited,
② No. Show cause has been filed.

20/11/2001

5.3.01

List on 11.4.01 to enable the respondents to file written statement. Meanwhile, Interim order shall continue.

Vice-Chairman

lm

11.4.01

List on 16.5.01 to enable the respondents to file written statement.

Vice-Chairman

lm

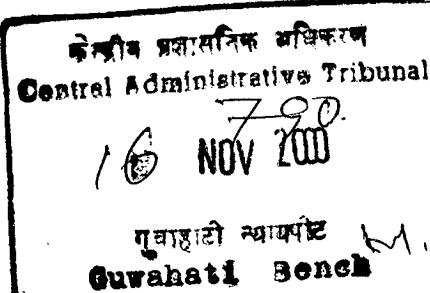
16.5.2001

Heard Mr S. Sarma, learned counsel for the applicant, who has submitted that he has been instructed not to press the application. The application is accordingly dismissed as not pressed.

Vice-Chairman

nk m

22.5.2001
Copy of the order
has been sent to the
S.P.C. for issuing the
same to the L.P.D.C.
for the parties.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : OA No. 393/2000

BETWEEN

Shri Harjinder Singh Sandhu.

... Applicants

- VERSUS -

Union of India & Ors.

... Respondents

I N D E X

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Filed by :

Uk Goswami
Advocate

Filed by:

Alfjal Langewani
Advocate

16/11/2008

THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH
GUWAHATI

O.A. No. 393 of 2008

BETWEEN

Shri Harjinder Singh Sandhu,
at present working as Boxing Coach,
Under the Sports of Authority of
India (SAI), STC, New Field Sports
Complex, Guwahati-781008, Assam.

... Applicant

AND

1. The Union of India, represented by
the Secretary to the Government of
India, Ministry of Sports, New Delhi-

1.
Central Administrative Tribunal
16 NOV 2008
2. Director General Sports Authority of
India (SAI), JN Stadium, Lodhi Road
Complex, New Delhi-3.

3. Director, Regional Sub-Centre,
Guwahati, Assam.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The present application is directed against the inaction on the part of the Respondents in not considering the case of the Applicant for choice place

Dasgupta

of posting in the light of various Office Memorandums namely OM dated 14.12.83. The present application is also directed against the action of the Respondents in not releasing him from his resent place of posting pursuant to the transfer order dated 28.5.99.

2. JURISDICTION OF THE TRIBUNAL :

The Applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The Applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

4.1 That the present Applicant has approached this Hon'ble Tribunal seeking an appropriate direction to

केन्द्रीय व्यापारिक न्यायालय
Central Administrative Tribunal
the Respondents to issue necessary transfer order

16 NOV 2000
considering his representation for choice place of posting in the light of OM dated 14.12.83. In fact the

Guwahati
Respondents considering his such requests issued an order vide No. 3549/CS/SAI/99/65 dated 28.5.99 transferring him to Calcutta but no release order has been issued pursuant to the said order of transfer. The Applicant kept on requesting the authority concerned for his release but the Respondents issued no release order again the representations filed by the Applicant

Guwahati
16 NOV 2000
Handwritten signature

in respect to his choice place of posting has not yet disposed of by the Respondents inspite of the fact that there are number vacancies exists. As stated above the Applicant filed number of representations praying for his choice place of posting but same are yet to be replied to. Hence the present Applicant having no other alternative have come under the protective hands of this Hon'ble Tribunal seeking an appropriate relief.

This is the crux of the matter for which the Applicant has come before this Hon'ble Tribunal seeking a direction for consideration of his representations for choice place of posting and to pass necessary order of transfer.

4.2 That the Applicant is a citizen of India and a permanent resident of U.P. and as such he is entitled to all the rights and privileges as guaranteed under the Constitution of India.

4.3 That the Applicant joined the services under the

केंद्रीय प्रशासनिक अधिकारी
Central Administration Tribunal North Eastern Region i.e. ARC, Shillong. To that

16 NOV 1994
Guwahati
effect the Respondents issued an order dated 16.5.94
vide letter No. 34-1/Appt/65/SAI/91/3798. Pursuant to
the said order the Applicant joined the post at
Shillong ARC on 13.6.94.

A copy of the said order dated 16.5.94 is annexed
herewith and marked as Annexure-1.

4.4 That the Applicant joined the post as Boxing Coach

D. Baruah

in the NER at ARC Shillong vide Annexure-1 dated 16.5.94 and continued to performed his duty with the best of his ability and to the satisfaction of all concerned. As stated above the Applicant being a permanent resident of UP, he expressed his desire to be posted in any nearby station to his home station, in the light of OM dated 14.12.83. To that effect he made several representations to the concerned authorities but same are yet to be replied to.

Copies of representations dated 5.6.2000, 13.7.2000 and 29.8.2000 are annexed herewith and marked as Annexure-2 colly.

4.5 That the Applicant begs to state that the Government of India issued a circular vide No. 20014/3/83-E.IV dated 14.12.83 laying down a scheme of tenure of posting/deputation to the North Eastern Circle. As per the said scheme there will be fixed tenure of three years at a time for officers with service of ten years or less or two years for the officers with more than ten years of service. It is

16 NOV 2000
stated that the period of deputation of the Central Government Employees will be three years. After the completion of ten years the employees are entitled to the station of their choice.

A copy of the OM dated 14.12.83 is annexed herewith and marked as Annexure-3.

4.6 That the Applicant begs to state that as per the OM dated 14.12.83, he is entitled to get his choice place

Guwahati

of posting in any place of his choice. That apart he has submitted aforesaid Annexure-2 colly representations placing his choice place of posting but till date nothing has been done so far in the matter. Suddenly the Respondents have issued an order vide No. 3549/CS/SAI/99/65 dated 28.5.99 by which the present Applicant along with some others have been transferred to academic wing. By the said order dated 28.5.99 the present Applicant has been transferred to Calcutta. However, no release order has been issued by the Respondent No. 3. In fact whose names appeared in the said order of transfer has been released by the concerned authority but only the Applicant has not been issued with any order of release by the Respondent No. 3 without any reason. That Applicant being aggrieved by the representation to the concerned authority praying for his release pursuant to the said order of transfer dated 28.5.99 but till date nothing has been communicated to him.

16 NOV 2000
Guwahati Bench
Copies of the order dated 28.5.99 and the representation are annexed herewith and marked as Annexure-4 and 5 respectively.

4.7 That the Applicant has now completed more than six years in NER and as such he is entitled to get the benefit of choice place of posting pursuant to the OM dated 14.12.83. The Applicant further states that the OM dated 14.12.83 has been issued for the purpose of attracting efficient officers to the NER. The

Sengupta

Government of India by the said OM dated 14.12.83, certain benefit has been granted to such employees like SDA tenure posting promotion etc. which are not admissible to the other sets of employees working outside NER. The Applicant is getting the rest of the benefit of the said OM dated 14.12.83 but only he has been deprived of the benefit of tenure posting without any reason.

4.8 That the Applicant begs to state that the Respondents have acted arbitrarily in not considering his case for choice place of posting by disposing of his representation (Annexure-2 colly). In fact the Applicant through his representation dated 5.6.2000 made it clear that he has completed 6 years of service in the NER and now he wants his choice place of posting, on the additional ground that his parents are now old and his presence is very much required and he placed his choice place of posting as Kashipur (UP). Again in

~~Central Administrative Tribunal~~ second representation he gave his choice place of posting as Kashipur (UP) or any nearby place inside UP.

16 NOV 2000 By the said second representation dated 13.7.2000, he gave wider scope to the Respondents to consider his case. The Applicant after receiving no reply made his third representation giving far more scope to the Respondents to consider his case. In his aforesaid third representation dated 29.8.2000 while affirming his earlier request, he also pointed out one vacant post at Dehradun. But inspite of such repeated requests the Respondents have not done anything in the matter

Deputy

and kept the matter in the cold storage.

4.9 That the applicant submits that after completion of 6 years of service in NER, he has accrued the right of consideration of his case for tenure transfer in the light of O.M Dated 14.12.83. Accordingly the respondents are also duty bound to dispose of the representations filed by him for choice place of posting and if any post is vacant they should issue necessary order of transfer.

4.10 That the Applicant submits that in fact the Respondents have issued an order of transfer of the Applicant along with some other employees but for the reasons best known to the authority concern no release order has been issued to him. The Respondents being a model employer ought to have stated the reasons for such non-issuance of release order. The aforesaid action made the entire arbitrary action on the part of the Respondent very clear and for that the entire

Any order or direction is liable to be set aside and quashed.

Central African Republic Journal

4011 That the Applicant submits that in the light of OM dated 14.12.83 he has been grant SDA but the benefit ^{not} described in the other part of the said OM (tenure posting) has not been made applicable to him. This action on the part of the Respondents is perse illegal and arbitrary and liable to be set aside.

4.12 That the Applicant being aggrieved by the aforesaid action on the part of the Respondents made several representations but nothing has been

~~Janet~~

communicated to him. Having no other alternative the Applicant has filed this application praying for an appropriate direction from this Hon'ble Tribunal to the Respondents to issue necessary order of transfer after duly considering his representations.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

5.1 For that the action of the respondents in not considering the case of the Applicant in terms of the Annexure-3 OM dated 14.12.83 for his choice place of posting is illegal and arbitrary and hence the same is liable to be set aside and quashed.

5.2 For that the Applicant have been completed six years of service in NER is entitled to place his choice place of posting in the light of the OM dated 14.12.83 and at the same time Respondents are also duty bound to consider the case of the Applicant. But in the present case the Respondents have failed to carry out their duty and hence their actions are liable to be set aside and ~~quashed~~ quashed.

5.3 For that the action of the respondents in not considering the representation of the Applicant is violative of the principles of natural justice and as such the impugned action is not sustainable in the eye of law.

(2)

5.4 For that the Respondents having issued the order dated 28.5.99 transferring him to Calcutta ought to have issued the release order. But except the Applicant others have been transferred, only the case of the Applicant have not been considered. Therefore the entire action on the part of the Respondents in not issuing the release order is liable to be set aside and quashed and direction is required to be issued to the Respondents to issue necessary order of release to the Applicant pursuant to the said order of transfer dated 28.5.99. 5.5 For that the Respondents have acted illegally in not granting the entire benefit of OM dated 14.12.83 to the Applicant by which they are violated Article 14 and 16 of the Constitution of India.

5.6 For that in any view of the matter the entire action of the respondent are liable to be set aside and quashed.

कानून प्रशासनिक अधिकारी
Central Administrative Tribunal

16 NOV 2000

गुवाहाटी
Guwahati

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both factual as well as legal at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED :

The Applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

Deo/Deo

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The Applicant further declares that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR :

Under the facts and circumstances stated above, the Applicant prays that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs :

B.1 To direct the Respondents to issue necessary order of transfer, transferring the Applicant to his place of posting after considering the representations filed by the Applicant.

16 NOV 2000

Guwahati Bench

B.2 To direct the Respondents to issue necessary order of release pursuant to Annexure-4 order dated 20.5.99.

B.3 Cost of the application.

B.4 Any other relief/reliefs to which the Applicant is entitled to.

penditur

9. INTERIM ORDER PRAYED FOR :

Under the facts and circumstances of the case, the Applicant prays for an interim order praying that during the pendency of the case his Annexure-2 representations may be considered.

10.

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

- i) I.P.O. No. : 24 503427
- ii) Date : 18-10-2000
- iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Verification...

केन्द्रीय अधिकारी अधिकारी
Central Administrative Officer

16 NOV 2000

प्रमाण पत्र
Guwahati Bench

D. Boruah

- 12 -

VERIFICATION

I, Shri Harjinder Singh Sandhu, aged about 34 years, son of Shri Surat Singh, at present working as Boxing Coach in the STC, New Field Sports Complex, Guwahati-8, do hereby solemnly affirm and verify that the statements made in paragraphs 1, 2, 3, 4-1-4-2, 4-7-4-12 and 5 to 12 are true to my knowledge ; those made in paragraphs 4-3-4-6 are true to my information derived from records and the rests are my humble submissions before the Hon'ble Tribunal.

And I sign this verification on this the 16 th day of November 2000.

Harjinder Singh Sandhu

SPORTS AUTHORITY OF INDIA, NEW DELHI
COACHING DIRECTORATE

Ref. No. 34-1/Appt/CS/SAI/91/3298

Dated: 16.5.1994

To

Sh/Ms/Ms. HARJINDER SINGH
C/o MAYUR THREADS CO.,
21-PALIKA BAZAR, PARK ROAD
KASHIPUR (NAINITAL) (U.P.)

Subject: Offer of Appointment as a BOXING
Coach in Sports Authority of India,

Sir,

I am directed to offer you an appointment in Sports Authority of India as a Coach in Grade III on the following terms and conditions:

- i) This appointment is purely provisional and temporary but is likely to continue.
- ii) Your probation will be regulated by the service rules of S.A.I.
- iii) The scale of pay of the post is Rs. 1640-60-2600-EB-75-29 with initial basic pay of Rs. 1640/- (Rupees One thousand six hundred and forty only) You will also be eligible for usual allowance under the rules and orders in force from time to time.
- iv) Your appointment will be subject to your being found medically fit for appointment and arrangement for your medical examination will be made soon after the receipt of your willingness. This offer is liable to be cancelled if you are not found medically fit.
- v) You will not be entitled to any travelling allowance for joining the appointment.
- vi) The orders of Govt. of India regarding prohibition of employment of persons having more than one spouse as applicable to Central Government employees apply to S.A.I. also.

*Affected
Mr. Jaswan
Relocate*

contd... 2/

ii) In case you are a Scheduled Caste/Scheduled Tribe candidate, you should furnish the prescribed caste certificate in the prescribed form from the competent authority at the time of reporting for duty in the authority. A copy of the order of Govt. of India (Dept. Pers. & Trg.) OM No.36012/0/88-Est.(SCT) (SRD-II) dated, 24th April 1990, on this subject is enclosed. The certificate should be produced from any of the authorities specified therein. The form of the certificate is also enclosed. (Vide Appendix (2) of Swamy's Compilation of Reservations and Concessions for SC/ST (Second Edition)).

viii) Your character and Antecedent will be got verified from the Police Authorities and this appointment is subject to clearance from the Police Authority. This offer of appointment is liable to be cancelled if your character and antecedents are not found satisfactory by the Police Authorities.

ix) If you are already employed in a Central/State Govt. OR in any autonomous body of the Govt. of India, you have to produce clearance certificate and release orders from your employer before joining.

x) The job offered carries all India service liabilities. You are, therefore, liable to be posted/transferred to any part of the country at any time.

xi) 1. Other terms and conditions will be in accordance with the rules and orders in force in S.A.I. from time to time.

2. If the offer of appointment on the above terms and conditions is acceptable to you, you are directed to report to the OSD, SAI Sub Centre, Rudra Singha Sports Complex, Dispur, Guwahati- 781 006.

but not later than 16.6.1994, failing which your candidature for the above said post is likely to be cancelled and you will have no claim for the same in future.

3. BEFORE YOU PROCEED TO JOIN DUTY, YOU ARE TO SUMMIT THE DOCUMENTS TO THE REGIONAL DIRECTOR (CONCERNED).

- a) The duplicate copy of this appointment letter duly signed in token of your having accepted the terms and conditions.
- b) Two character certificate of recent date from two different "Gazetted" officers of the Central/State Govt.
- c) A declaration as required under clause 1 (vi) of this appointment letter.
- d) Enclosed attestation forms duly completed and attested in duplicate along with three passport size photographs.
- e) Medical Fitness Report on the prescribed form (enclosed) from the Medical Officer/Civil Surgeon of your Distt.
- f) Attested certificates of your date of birth/educational/ professional/sports achievements.

Enc. above,

(SOMEN CHAUDHURI
DY. DIRECTOR (COACHING))

Copy to:

- 1. Sh/~~Max Maxx~~ Harjinder Singh, Kashipur, Nainital, U.P.
- 2. ** Officer on Spl duty (North East Zone) with a request to inform immediately after 16.6.94 whether the individual has reported for duty or not?
- 3. Executive Director (OPS), SAI, J.N. Stadium, New Delhi.
- 4. Regional Director, SAI, NS Eastern Centre, Calcutta-700 091.
- 5. Accounts Section of North East Zone.
- 6. Office Order file.
- 7. Master file.

** OSD, SAI Sub Centre, Guwahati is requested to post the coach at ARC, Shillong.

*affeted
by
private*

To,

Guwahati - 05/06/2000.

The Director General,
Sports Authority of India,
J.N. Stadium, Lodhi Road Complex,
New Delhi-3.

(Through proper channel.)

Sub :- Request for Transfer to S.T.C. Kashipur, (U.P.)

Sir,

With due respect I would like to bring your attention on the following few points regarding my transfer -

Sir, I have completed Six years of my Service in the North East Region under SAI, Regional Sub-Centre, Guwahati.

Secondly, my parents are very old (above 75 years.) and they need my presence with them at this time of the age.

During my Six years stay in this region 7 of my trainees have won gold medal in Sub Jr, National Boxing Championship and many other have won silver and bronze medals in the Sub Jr. Nationals.

Now I wish to render my service in my home state Uttar-Pradesh and seek for home town posting, which is S.T.C. Kashipur. (U.P.)

I humbly request you to consider my case and transfer me as requested.

Hoping for a favourable reply from your excellency.

Thanking you.

Sincerely yours.

H. Sandhu

(HARJINDER SINGH SANDHU)
SAI, Boxing Coach,
STC, New Field Sports Complex,
Guwahati-781008.

Attested
Utkalawani
Advocate

To,

Guwahati- 13/07/2000.

Colly
Cont.

The Director, General,
Sports Authority of India,
J. N. Stadium, Lodhi Road Complex,
New Delhi.

(Through proper channel.)

Sub :- Request for transfer to S.T.C. Kashipur, (U.P.) or near
by inside U.P. State.

Sir,

With due respect I beg to state a few lines in order
to draw your attention towards my problem

Sir, I am posted in the North East Region since 13-06-94
and have completed six years of my service in this region which
is more than the fixed tenure for serving in the N.E. region.

Secondly, Sir, my parents are very old (above 75 years
of age) and dependent on me. They are staying at home in U.P.
and seek my presence near then in such a old age.

Keeping above two points in view I hope that your
Majesty will do the needful so that I may get transferred
to S.T.C. Kashipur or nearby.

Hoping for a favourable reply.

Thanking your Sir,

Sincerely Yours,

Dandu

(HARJINDER SINGH SANDHU,
SAI, BOXING COACH,
TRAINING CENTRE,
NEW FIELD SPORTS COMPLEX,
PALTAN BAZAR, GUWAHATI-8.

Copy to :-

01. The Dy. Director, (Coaching)
SAI, J. N. Stadium,
Lodhi Road Complex,
New Delhi.

(HARJINDER SINGH SANDHU,
SAI, BOXING COACH,
TRAINING CENTRE,
NEW FIELD SPORTS COMPLEX,
PALTAN BAZAR, GUWAHATI-8.

Afterited
Mr. Jayarami
Advocate

To,

The Director General
Sports Authority of India
J.N.Stadium, New Delhi

Second Reminder

Guwahati: 28/8/2000

(Through Proper Channel)

Sub: Request for Transfer from Guwahati to Kashipur or Dehradun(U.P)

Sir,

With due respect I beg to state that I have already completed more than six years of my service in the North East Region under S.A.I. Regional sub Centre, Guwahati. My old aged parents are facing a lot of problems at home and they seek my presence near them.

Sir, this is my third application to you for the same problem. Once again I request your excellency to do the needful to transfer me to any of the following two S.A.I. centres which is near my home.

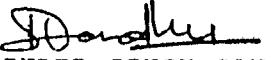
My first choice is S.T.C. Kashipur and the present Boxing coach of Kashipur has also requested your excellency for his transfer from Kashipur.

My second choice is Dehradun where S.A.I. has introduced Boxing discipline in the day boarding scheme this year and the post of Boxing Coach is lying vacant.

Hence, I eagerly expect a favourable action from your excellency in order to transfer me at any of these two stations.

Thanking you Sir,

Sincerely yours


(HARJINDER SINGH SANDHU)
S.A.I., BOXING COACH
S.T.C. GUWAHATI.

Copy to :

The Dy. Director (Coaching)
S.A.I., J.N.Stadium
Lodhi Road Complex
NEW DELHI.

Sincerely Yours

(HARJINDER SINGH SANDHU)
S.A.I., BOXING COACH
S.T.C., GUWAHATI.

Attested
W.B. Yashwantri
Advocate

//Copy//

No. 20014/2/83-E. IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th December, 1983.

OFFICE MEMORANDUM

Subject:- Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North-Eastern Region - improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North-Eastern Region, comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities available to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Tenure of posting/deputation :

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 days per year will be excluded in calculating the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is proposed to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central deputation/training abroad and special mention in Confidential Records.

Satisfactory performance of duties for the

prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of ..

(a) promotion in cadre posts; .
(b) deputation to Central cadre posts; and
(c) courses of training abroad.

The general requirement of at least three years service for a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

A specific entry shall be made in the C.R. of all employees who rendered a full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) Allowance:

Central Government civilian employees who have All-India transfer liability will be granted a Specialist (Duty) Allowance at the rate of 25 per cent of basic pay, subject to a ceiling of Rs.400/- per month on posting to any station in the North East Region. Such of those employees who are exempt from payment of income tax will, however, not be eligible for this Special Allowance. Special (Duty) Allowance will be in addition to the special pay and/or Deputation (Duty) Allowance already being subject to the condition that the total of such Specialist (Duty) Allowance plus special pay/Deputation (Duty) Allowance will not exceed Rs.400/- p.m. Special Allowances like Special Compensation (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

(iv) Special Compensatory Allowance:

1. Assam and Meghalaya

The rate of the allowance will be 5% of basic pay subject to a maximum of Rs.50/-p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1.7.1982 in the case of Assam.

2., Manxour

The rate of allowance will be as follows for the whole of Manipur:-

Pay upto Rs.260/- Rs.40/- P. I.P.

Pay above Rs.250/- 15% of basic pay subject to a maximum of Rs.150/- p.m.

3. Tripura

The rates of the allowance will be as follows:-

-21-

J.N. STADIUM
LODHI ROAD COMPLEX
NEW DELHI - 110003.

No. 3549/CS/SAT/99/65

28 May, 1999

OFFICE ORDER NO. 37/99

The following coaches are transferred with immediate effect from their present place of posting to the Academics Wing of the Centres, as indicated against their names :-

Sl.

Sl.	Names of the coach	Discipline	From	To	
			3	4	5
1.	Sh. R.M. Ojha	Athletic	NSSC, Bangalore	HQ NSSC, Bangalore	
2.	Sh. H.V. Mathlai	"	Idukki Tredupusha	HQ NSSC, Bangalore	
3.	Sh. G.V. Gaonkar	"	ASC Centre, Bangalore	HQ NSSC, Bangalore	
4.	Sh. H.V. Nishad Kumar	"	STC, Calicut	HQ NSSC, Bangalore	
5.	Sh. P.P. Anthony	Hockey	Kerala	HQ NSSC, Bangalore	
6.	Sh. Visu Thapliyal	"	NSGC, Bangalore	HQ NSSC, Bangalore	
7.	Sh. H.V. Natraj	KICK	NSSC, Bangalore	HQ NSSC, Bangalore	
8.	Sh. Eshwar E. Angadi	KICK	NSSC, Bangalore	HQ NSSC, Bangalore	
9.	Sh. Saldan Nagarkar	L/Tennis	DCC, Salem (TN)	HQ NSSC, Bangalore	
10.	Sh. Thomas M. Baburaj	L/Tennis	DCC, Guntur	HQ NSSC, Bangalore	
11.	Sh. Anthony Glen Dee	Judo	(AP)		
12.	Sh. Madhab Bandhopadhyay	"	NSSC, Bangalore	HQ NSSC, Bangalore	
13.	Sh. Shanti Kr. Sharma	Boxing	NSEC, Calcutta	HQ NSEC, Calcutta	
14.	Sh. Mohan Kr. Kundu	W/Lifting	NSEC, Calcutta	HQ NSEC, Calcutta	
15.	Sh. Suanta Kr. Das	W/Lifting	RCC, Jamshedpur	HQ NSEC, Calcutta	
16.	Sh. D.S. Tomar	Basketball	Sp. Deptt.		
17.	Sh. Ramesh Kalley	"	JR/Tata Sports		
18.	Sh. P.C. Maka	"	Complex, TISCO,		
19.	Dr. Biru Kal	"	Jamshedpur		
20.	Sh. Rohit Parashar	"	Sp. Deptt.		
21.	Sh. M.S. Rana	Swimming	NSSC, Bangalore	HQ NIS, Patiala	
22.	Sh. A.S. Sandhu	"	MCU, Rohtak	HQ NIS, Patiala	
23.	Sh. S.S. Sandhu	"	(NSNC)	HQ NIS, Patiala	
24.	Dr. S.S. Sandhu	"	Patiala	HQ NIS, Patiala	
25.	Sh. Daljeet Singh	Volleyball	NSSC, Bangalore	HQ NIS, Patiala	
26.	Sh. B.C. Kaushal	"	DCC, Patiala	HQ NIS, Patiala	
		"	Punjab Uni.	HQ NIS, Patiala	
			Chandigarh.	HQ NIS, Patiala	

	3	4	5
27. Sh. Kashi Vishwanath	Hockey	LNCPE, Trivandrum HQ NSSC, Bangalore	
28. Sh. M.K.Satya Kumar	KKK	NSWC, Gandhinagar HQ NSSC, Bangalore	
29. Sh. M.Somon	KKK	NSWC, Gandhinagar HQ NSSC, Bangalore	
30. Sh. Harjinder Singh-Sandhu	Boxing	Shillong, Meghalaya (Regional Sub-Centre, Guwahati)	HQ NSEC, Calcutta

The above coaches will be entitled to TA/DA as applicable, except in the case of local transfers.

The Executive Director/Regional Directors concerned are requested to relieve the coaches immediately to enable them to join their new place of posting.

This issues with the approval of Director General, SAI.

(VIJAY KUMAR)
ASSTT. DIRECTOR (COACHING)

All coaches concerned

Copy to:-

- Executive Director, SAI NSSC, Bangalore,
- Officiating Director I/c, SAI, NSEC, Calcutta.
- Officiating Director I/c, SAI, NSNC, Gandhinagar.
- Officiating Director I/c, SAI, NSNC, Chandigarh.
- Officiating Director I/c, SAI, NSNERC, Imphal.
- Officiating Director I/c, SAI, NSCC, New Delhi.
- Director, SAI NSNIS, Patiala.
- Executive Director (Teams),
- Regional Director (OPS)
- Asst. Director (Academics)
- Accounts Officer (Fin.)
- DOA to DS, SAI
- DOA to Secy
- Office Order Folder
- Personal File of Individuals

From : Harjinder Singh
SAI, Boxing Coach
Boys Sports Coy
ARC, Shillong-7

To : The Officiating Director I/C
SAI, Sub Centre, Guwahati

Sub :- RELIEVING ORDER

Sir,

1. I have received my transfer order on 26 June 99 from A.D. (Coaching) J.N. Stadium, New Delhi vide letter No 3549/CS/SAI/99/65 dated 28 May 99.
2. But I have not received any relieving order from you till today i.e. dated 29 June 99.
3. I request you to relieve me to enable me to join my new place of duty. (i.e. H.Q. N.S.E.C. (Calcutta))

Thanking you.

Sincerely Yours,

Sd/-

(Harjinder Singh)
SAI, Boxing Coach
BSC, ARC, Shillong-7

Copy to :-

✓ Regional Director, SAI
NSEC, Salt Lake, Calcutta - for information please.

A.D. (Coaching) J.N. Stadium - for information please.
Lodhi Road Complex,
New Delhi - 3

Sincerely Yours,

Harjinder Singh
(Harjinder Singh)
SAI, Boxing Coach
BSC, ARC, Shillong-7